

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) (Insolvency)No. 28 of 2021

Under section 61 of Insolvency & Bankruptcy Code,2016)

**(Arising out of Order dated 7.1.2021 in IA No.1148/2020 in CP(IB)No.278/7/HDB/2018
passed by the Hon'ble National Company Law Tribunal, Bench, Hyderabad**

In the matter of:

1. Bank of India & 5 othersAppellants
Represented by Deputy General Manager,
Hyderabad Large Corporate Branch
10-1-1199/2, First Floor, PTI Building,
A.C.Guards, Masab Tank,
Hyderabad 500 004 TS
2. IFCI Limited,
Rep.by General manager'8th Floor, Taramandal
Complex,
5-9, Safiabab, Hyderabad 500 004, TS
3. Punjab National Bank
(Formerly United bank of India)
Rep. by Chief Manager,
Zonal SSTRRA Centre, 2nd Floor,
Saeed Plaza Lakdi Ka Paul,
Hyderabad
4. IDBI Bank
Rep.by General Manager
#5-9-89/1&@, Chapel Road,
Hyderabad 500 001, TS
5. Canara Bank
(Formerly Syndicate Bank)
No.104, 1st Floor, 6-3-639/640/642
Golden Edifice Complex, Khairatabad,
Hyderabad 500 004, TS

6. Laxmi Vilas Bank
Rep.by Deputy General Manager
No.2B & 2C, Aditya Tarde Centre,
Next Lane to Huda Mytrivan,
Ameerpet, Hyderabad 500 038, TS.

V.

M/s BS Limited (in Liquidation)

Through its Liquidator

M/s Yadavalli Sai Karunakar

Flat No.25, 'B' Block 2nd Floor, Khushal Towers

D No.6-2-975, Khairatabadm

..Respondent

Hyderabad 500 004.

Present:

For Appellant

: Mr.Ashish Rana, Advocate for
Mr.V.N.Balakishore, Advocate

ORDER
(VIRTUAL MODE)

Heard the Learned Counsel Mr.Ashish Rana, appearing for the 'Appellant'.

2. Let notice be issued to the 'Respondent' returnable by 26.4.2021. Let the requisite together with process fee be filed by the 'Appellant's side within three days from today. The 'Appellant' shall provide the Mobile Number(s) and e-mail address of the Respondent. In the event of the Learned counsel for the Appellant providing the aforesaid details, then the Office of the Registry may issue notice to the Respondent.
3. It is open to the 'Respondent' to file 'Reply/Response/Counter' before the next date of hearing, ofcourse after serving the copy to the Learned Counsel for the

'Appellant' one week before the next date of hearing. Also that liberty is granted to the Learned Counsel for the Appellant' to file 'Rejoinder', if any within four days thereafter.

4. The Learned Counsel for the 'Appellant' as well as the Learned Counsel for the 'Respondent' are required to file 'Notes of submissions' containing not more than 3 to 4 pages together with citations and the copies of the same shall be exchanged between them and also that the copy of the said 'Notes of submissions' shall be filed before the 'Office of the Registry' and also the same be filed through e-filing as well as 'Hard Copy' before the next date of hearing.

5. The Office of the Registry is directed to List the matter on 26.4.2021.

[Justice Venugopal M]
Member (Judicial)

[V.P.Singh]
Member (Technical)

7.4.2021

HR